



**Central Administrative Tribunal
Principal Bench**

**OA No.698/2016
MA No.2884/2017**

New Delhi, this the 16th day of January, 2020

**Hon'ble Mr. S.N.Terdal, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Preeti Yadav
D/o Shri Meghraj Singh Yadav
R/o Flat No.6, Laxmi Apartments
Plot No.24/3, Sector-9
Rohini, New Delhi -85.
(Aged about 30 years).
2. Nidhi Saini
D/o Shri Nitin Saini
R/o A-8, Krishna Nagar Extension
Near Geeta Colony, Police Station
Delhi -110 051.
(Aged about 32 years).
3. Mamta
D/o Shri Ramphal
R/o H. No.RZO-35 New Roshan Pura
Najafgarh, New Delhi -43
(Aged about 31 years).
4. Poonam Yadav
W/o Shri Neeraj Yadav
R/o H. No.RZ 117/7, (325) Lane No.5
East Sagar Pur, New Delhi -46.
(Aged about 36 years)
5. Savita Thakran
D/o Shri Ram Kumar Thakran
R/o H. No.39, Pana Bhuchan
Vill. & P.O. – Nangal Thakran
New Delhi – 110 039.
(Aged about 30 years)



6. Divya Yadav
 D/o Shri Daya Ram Yadav
 P/o Village + Khar Khari Nahar
 P.O. – Khaira Najafgarh,
 New Delhi -43.

(Aged about 31 years)

(All candidates to the post of Assistant Teacher (Nursery)

....Applicants

(By Advocate:Shri Jatin Parashar for Shri Ajesh Luthra)

Versus

1. Govt. of NCT of Delhi
 Through its Chief Secretary
 A-Wing, 5th Floor
 Delhi Secretariat, I.P. Estate
 New Delhi.
2. Delhi Subordinate Services Selection Board
 Through its Chairman
 Govt. of NCT of Delhi
 F-18, Karkardooma
 Institutional Area, Delhi-92.
3. The Director
 Directorate of Education
 GNCT of Delhi
 Old Secretariat
 Delhi.
4. South Delhi Municipal Corporation
 Through its Commissioner
 Dr. S. P. M. Civic Centre, Minto Road
 New Delhi-2. Respondents

(By Advocate : Shri Amit Yadav for Ms. Rashmi Chopra
 Shri R.K.Jain for R-4)

ORDER (ORAL)

By Hon'ble Mr. S.N.Terdal, Member (J)

Heard both sides.



2. The reliefs prayed for in this OA are as follows :-
 - a. direct the respondent to re-work the final results of selection towards the post codes 68/10 and 3/13 post of Assistant Teacher (Nursery) in MCD and Directorate of Education, GNCT of Delhi and fill up unfilled notified vacancies in accordance with the merit position/marks obtained by the applicants/candidates and consider the applicants for appointment accordingly, with all consequential benefits.
 - b. award costs of the proceedings; and
 - c. pass any order/relief/direction(s) as this Hon'ble Tribunal may deem fit and proper in the interests of justice in favour of the applicants."
3. Counsel for the respondents submitted that in view of the Order dated 22.11.2019 all the applicants have been selected and recommended for appointment. Respondents are directed to take consequential action, as per law. In view of the same, the OA is disposed of.

(Aradhana Johri)
Member (A)

(S.N.Terdal)
Member (J)

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